

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE C.S.DIAS

FRIDAY, THE 24TH DAY OF APRIL 2020/4TH VAISAKHA, 1942

Bail Appl.TMP No.102 OF 2020

(Crime No. 236 /2020 of Kaipamangalam Police Station in Thrissur District)

PETITIONER / ACCUSED:-

Sudheer, aged 38 years, S/o Yousaf , Valiyakath house,
P.O.Chalingadu Kaipamangalam village, Kodungallur Taluk,
Thrissur District. Pin-680681.

By Adv. P.M.Abdul Jaleel (A-655)

A.G.Viswambharan (V-761) &

Hashim.V.H. (K/001195/2018)

RESPONDENTS / DEFACTO COMPLAINANT :-

1. State of Kerala represented by Public Prosecutor,
High Court of Kerala , Ernakulam, Cochin, Pin- 682031.
2. Station House Officer, Kaipamangalam Police Station
represented by Public Prosecutor ,High Court of Kerala ,
Ernakulam, Cochin, Pin- 68203

By Public Prosecutor

THIS BAIL APPLICATION HAVING COME UP FOR ADMISSION ON
24.04.2020, THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

C.S.DIAS, J.

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B.A.TMP No.102 of 2020

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Dated this the 24th day of April, 2020.

ORDER

Heard the learned counsel for the petitioner and the learned Public Prosecutor.

The learned Public Prosecutor submits that he wants to peruse the wound certificate of the injured. The learned Public Prosecutor undertakes not to arrest the petitioner till the next posting date.

Post on 5.5.2020.

**C.S.DIAS
JUDGE**

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